

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/021/746/2013**

**Dated: 07.01.2019**

**BETWEEN**

T. Ravi Kumar,  
S/o. T. Surya Rao,  
Aged 42 years, Occ: Senior Tax Asst.,  
Customs and Central Excise Dept.,  
Hyderabad-III Commissionerate,  
Hyderabad.

.... Applicant

**AND**

1. Govt. of India,  
Ministry of Finance,  
Dept. of Revenue,  
Central Board of Customs and Central Excise,  
North Block,  
New Delhi rep. by its Under Secretary.
2. Central Board of Customs and Central Excise,  
North Block,  
New Delhi rep. by its  
Chairman and Spl. Secretary.
3. Commissioner of Customs and Central Excise,  
Hyderabad II Commissionerate,  
Kendriya Shulk Bhavan,  
Basheerbagh,  
Hyderabad.
4. Addl. Commissioner (P&V),  
Customs and Central Excise,  
Hyderabad II Commissionerate,  
Kendriya Shulk Bhavan,  
Basheerbagh, Hyderabad.

....Respondents

Counsel for the Applicant : Mr. N. Vijay

Counsel for the Respondents : Mrs. L. Pranathi Reddy,  
Addl. CGSC

CORAM :

*Hon'ble Mr. Justice R. Kantha Rao, Judl. Member  
Hon'ble Mrs. Naini Jayaseelan, Admn. Member*

**ORAL ORDER**

(Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member)

Heard both the learned counsel.

2. The O.A. is filed seeking a direction to the respondents to promote the applicant to the cadre of Inspector of Customs and Central Excise. However, it is submitted by the learned counsel for the applicant that during the pendency of the O.A, the applicant was promoted to the cadre of Administrative Officer, which is equivalent to Inspector cadre, in a separate channel.
3. In view of the promotion of the applicant as Administrative Officer, no cause survives for adjudication in the O.A. Therefore, the O.A. is dismissed. There shall be no order as to costs.

**(NAINI JAYASEELAN)  
ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER**

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